

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 605
IB-635(ND)/2020

IN THE MATTER OF:
Mr. Abhishek Garg and Ors.

...PETITIONER

Vs.

M/s. Ireo Residences Company Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

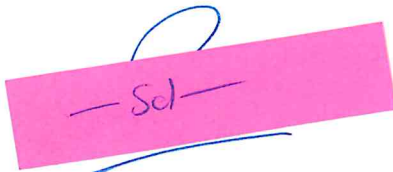
For the Petitioner/Financial Creditor :Mr. Piyush Singh, Mr. Adithya R.,
Mr. Akshay Srivastava and Ms.
Ridhi Jain, Advocates.

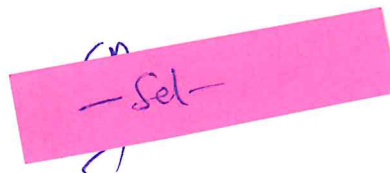
For the Respondent/Corporate Debtor :Ms. RooheHina Dua and Ms.
Ananya Sikri, Advocates.

ORDER

Heard the submissions made by the Counsel for the Financial Creditor as well as Counsel for the Corporate Debtor. Counsel for the Financial Creditor has submitted that his clients are abroad and they have already given him necessary instructions and the Counsel has prayed for withdrawal of the matter based on the oral submissions. Having heard the Counsels as the Vakalatnama filed by him enables him to move all necessary applications before the Court, the Counsel is directed to move an application accompanied by communications received by his client and a supporting affidavit by himself so as to enable the Tribunal to consider the same and enable the Counsel to withdraw the matter before the Tribunal. Counsel for the Corporate Debtor is

(Mohit)





also present at the time of virtual hearing. Let this matter be posted after ten days. List this matter on 13.10.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— Sd —

(P.S.N Prasad)
Member (J)